

**CENTRAL INFORMATION COMMISSION22**  
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**Decision No. CIC/SG/A/2009/001209/3974**  
**Appeal No. CIC/SG/A/2009/001209**

**Relevant Facts emerging from the Appeal:**

Appellant : Mr.Dinesh Kaushik  
A-56 Anoop Nagar  
Uttam Nagar,  
New Delhi-110059.

Respondent : Dr. K.S.Yadav  
Dy.Dir.of Education & PIO  
**Govt. of N.C.T. of Delhi**  
Office of the Dy.Director of Education,  
Distt., West-A, New Moti Nagar,  
New Delhi.

RTI application filed on : 12/01/2009  
PIO replied : 13/02/2009  
First appeal filed on : 26/02/2009  
First Appellate Authority order : Not replied  
Second Appeal received on : 16/05/2009

**Information sought:**

The Appellant has asked following queries regarding procedure and details for admission of children belonging to Economical Weaker Section in Sumermal Jain Public School:

1. How many new admissions were provided to Students belonging to Economic Weaker Section by Sumermal Jain Public School during last three years? Year wise details.
2. Are the reservation provided by Sumermal Jain Public School to Students of Economic Weaker Section as per notification dt. No.F/DE/15/ACT/2006/424 dt. 25, Jan 2007?
3. If the answer to Sl. 3 is no then reason for why this school is not providing seats as per the above notification.
4. What is the total number of students admitted by Sumermal Jain Public School under various reservation categories during last two years. Details of student under each category for last two years.
5. What other facility other then fee is provided to students of Economic Weaker Section by Sumermal Jain Public School?
6. What action can be taken against the school who fail to provide admission as per notification No.F/DE/15/Act/2006/424 dt. 25 Jan, 2007?
7. Details of notices given to schools by concern department for not ..... the notification No. F/DE/15/Act/2006/224 dt. 25 Jan, 2007?
8. How many seats are available in Sumermal Jain Public School for student of Economic Weaker Section for Academic year 2009-10?
9. What procedure and rules the school has to follow for admission of students of Economic Weaker Section?

10. What documents are required to be submitted by parents for admission in free seats for student of Economic Weaker Section?
11. Photocopies of documents submitted by parents of Economic Weaker Section to Sumermal Jain Public School during the year 2008.
12. Name address of Freeship Cell stabled by the Education Department for admission of EWS.
13. Name and designation and contact numbers of all the officers of Freeship Cell of the Education Department.
14. How many complaints have been received by Freeship cell in last 2 years?

**Reply of PIO:**

PIO had given the reply, however the same has not been enclosed with the Second Appeal.

**Grounds for First Appeal:**

PIO should be instructed to collect the information from the School and supply to the Appellant. Necessary action should be taken against PIO for not providing the complete information in time and harassment to the public.

**Grounds for Second Appeal**

Reply received from CPIO is incomplete and FAA has not responded to the appeal.

**Relevant Facts emerging during Hearing:**

The following were present:

Appellant: Mr.Dinesh Kaushik

Respondent: Dr. K.S.Yadav, PIO

The PIO has given some of the information but Dr. K.S.Yadav the new PIO has just joined today and accepts that all the information should be with the department. All this information supposed to be provided to the department by the school by 31 July 2009 under DSER Rules 1973. The Commission directs the PIO to ensure that details of information about admission to economically weaker sections for the past 3 years for all schools must be put up on the website under Section 4 before 15 August 2009. The information about admission during 2009 must also be put up.

**Decision:**

The appeal is allowed.

The PIO will give the complete information to the appellant before 25 July 2009.

The PIO will also ensure that the details mentioned above are put on the website giving names of the students and their parents for all schools for the years 2006 to 2009.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this order will be provided free cost as per Section 7(6) of RTI Ac.

**Shailesh Gandhi**  
**Information Commissioner**  
**2 July 2009**

*(In any correspondence on this decision, mentioned the complete decision number.)*